



\$~A-1, 2 & 3

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 537/2019 & CM APPL. 25114/2019

S KUMAR PROP. M/S S.KUMAR & CO. .... Appellant

Through: Mr. Piyush Kaushik, Advocate.

versus

INCOME TAX OFFICER WARD 26(1) .... Respondent

Through: Mr. Zoheb Hossain Sr. Standing  
Counsel with Ms. Naincy Jain,  
Advocate.

**WITH**

+ ITA 538/2019 & CM APPL. 25115/2019

SMT KULDEEP KAUR KOHLI

AS LEGAL HEIR OF LATE

SH. GURDEEP SINGH KOHLI

.... Appellant

Through: Mr. Piyush Kaushik, Advocate.

versus

INCOME TAX OFFICER, WARD 26(2) .... Respondent

Through: Mr. Zoheb Hossain Sr. Standing  
Counsel with Ms. Naincy Jain,  
Advocate.

**WITH**

+ ITA 539/2019 & CM APPL. 25116/2019

SMT KULDEEP KAUR KOHLI

.... Appellant

Through: Mr. Piyush Kaushik, Advocate.

versus



INCOME TAX OFFICER, WARD 26(2) ..... Respondent  
Through: Mr. Zoheb Hossain Sr. Standing  
Counsel with Ms. Naincy Jain,  
Advocate.

**CORAM:**  
**HON'BLE MR. JUSTICE MANMOHAN**  
**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**  
% **25.11.2020**

The appeals have been heard by way of video conferencing.

Learned counsel for the Appellants wishes to withdraw the present appeals with liberty to avail benefits under the amnesty scheme being "Vivad se Vishwas".

With the aforesaid liberty, the present appeals stand disposed of.

The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail.

  
MANMOHAN, J  
SANJEEV NARULA, J

NOVEMBER 25, 2020  
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